

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 506/2022**

**In the matter of:**

Tribhuvan Singh

.....Applicant

Versus

Govt. of NCT of Delhi

.....Respondents

**NDOH: 15.12.2022**

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(Ajeeta Dayal Agrawal)  
Sr. Environmental Engineer

Dated: 14 December, 2022

Place : Delhi

①

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 506/2022**

**In the matter of:**

Tribhvan Singh

.....Applicant

Versus

Govt. of NCT of Delhi

.....Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE WITH RESPECT TO ORDER DATED  
30.08.2022.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon`ble Tribunal took up the above referred matter on 30.08.2022 and was pleased to direct the DPCC and Deputy Commissioner (South West), to take action against Hot Mix plant at Shyam Vihar Phase-I. Najafgarh, New Delhi.
2. That, the main grievance of the applicant is regarding dust pollution by hot mix plant installed at Shyam Vihar, Phae-I, Najafgarh, New Delhi.

3. That in compliance of the above mentioned order, the joint committee of DPCC and Deputy Commissioner (South West) carried out the inspection on 20.09.2022 and following are the major observations during the inspection:
- (i) Gawar Construction Limited is working on National Highway-344(UER-II)
  - (ii) The project proponent has taken the Consent to operate from DPCC for operation of ready-mix concrete (without trade Effluent discharge) at Khasra No-632, 635, Rectangle No-0, Village Roshanpura, Tehsil-Najafgarh, Delhi-110043, which is valid upto 28.11.2031.
  - (iii) Joint Inspecting team not observed any hot mix plant/ Ready-Mix Concrete at Shyam Vihar, Phae-I, Najafgarh
  - (iv) Ready-Mix Concrete Plant was found operational without taking requisite dust control measures.

Copy of the inspection report and Consent to Operate issued by DPCC is annexed herewith as **Annexure 1 (Colly)**.

4. That in view of the observations of the Joint Committee, Show Cause Notices for Closure, Revocation of Consent under Air & Water Act along with levying of Environmental Compensation @ 2,25000/- (Rupees two lakh twenty five thousand only) as the activity of Ready-Mix Concrete falls under Green

Category were issued on 24.11.2022. The project proponent was given 7 days time to file the response. Copy of the Show Cause Notices are annexed herewith collectively as **Annexure 2 (Colly)**.

5. As no reply was received from the project proponent, directions for closure, revocation of Consent and for levying of EC @ 2,25000/- (Rupees two lakh twenty five thousand only) as per policy of DPCC have been confirmed on 09.12.2022. Copy of the Directions are annexed herewith collectively as **Annexure 3 (Colly)**.

The present status report may kindly be taken on record.

  
(Ajeeta Dayal Agrawal)  
Sr. Environmental Engineer

Dated: 14 December, 2022

Place: Delhi

In compliance of Hon'ble NGT order dated 30.08.2022, a joint inspection was carried out by joint committee including officials of DPCC and DM (South-West) Delhi in OA NO 506/2022, Tribhuvan Singh vs govt. of NCT of Delhi. Following were the observations/facts gathered during the inspection:

- ① During the inspection joint committee found that the GAWAR CONSTRUCTION LIMITED is working on National Highway-344 (UER-II).
- ② The address mentioned in the NGT order is Shyam Whse, Phase-I, Najafgarh, New Delhi. But during the visit it was found that the GAWAR CONSTRUCTION LIMITED has taken the DPCC Consent to operate on the address - KHASRA NO-632, 635, Rectangle NO-0, Village Roshanpura, Tehsil Najafgarh, Delhi-110043 in the activity of Ready Mix concrete Plants (without Trade effluent discharge), which is valid upto 28/11/2031.
- ③ During the inspection RMC plant was found installed.
- ④ loose soil or sand or construction material that causes dust is found uncovered.
- ⑤ Unpaved surfaces and areas with loose soil are not sprinkled with water to suppress dust. Also the dust inhalation masks to prevent inhalation of dust particles were not provided to workers at the time of inspection.
- ⑥ Construction material found lying uncovered on the site at the time of joint inspection.

It is pertinent to mention that the address mentioned in the billing address of the site is MS. GAWAR CONSTRUCTION LTD VIKAS NAGAR, -1 AT URBAN EXTENSION ROAD-II (UER-II) NANGLOI NAJAFGARH ROAD SHYAM VIHAR PHASE-I, DELHI-43, copy of bill is attached.

⑧ Sh. Kamlesh Kumar (HR), ~~for~~ Sh. Mahesh Banjara (Project Director) were present during the inspection and gave us the necessary details w.r.t to the site.

⑨ One Anti smog gun was also found installed.

⑩ It is observed by the joint committee that the proper dust mitigation measures were not being followed/taken ~~at~~ <sup>on</sup> the site.

⑪ Photos are taken, also the copy of electricity bill & copy of CTO provided ~~by~~ <sup>to</sup> the committee.

Amzadkhan  
20.09.2022  
JEE, DPCC

Raulhan  
20.09.22  
TE, DPCC

Pringl Pat.  
20/9/22  
429171

Pat  
20/9/22

Pringl Pat  
20/9/2022

Kamlesh Kumar  
HR  
20-09-2022

ATTENDANCE

C/13

(6)

- ① Sh. AMZAD KHAN
- ② Sh. Ravi
- ③ Sanjeev Kumar
- ④ B. Jender Singh
- ⑤ Subhash chand.

JEE, DPCC  
Trainee, DPCC  
Kamungo  
Patwari  
Patwari

Amzad Khan  
20.09.2022

Ravinder  
20.09.22

Subhash  
20-9-2022

B. Jender Singh  
20/9/22

Patwari  
20/9/22



# DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4th & 5th Floor, ISBT Building Kashmere Gate, Delhi 110006

## CONSENT ORDER

Certificate No. :G-21001

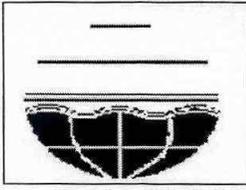
Name of the unit	:	GAWAR CONSTRUCTION LIMITED
Address	:	KHASRA NO.-632, 635, RECTANGLE NO.-0, VILLAGE ROSHANPURA, TEHSIL NAJAFGARH, DELHI 110043, Ready Mix Concrete Plant, Delhi - 110043
Consent Order No	:	DPCC/CMC/2021/6844144
Date of issue	:	08/12/2021
Product/Activity	:	Ready Mix Concrete Plants (without trade effluent discharge)
Manufacturing Activities	:	READY MIX CONCRETE BATCHING PLANT (WITHOUT TRADE EFFLUENT DISCHARGE)
Category Name	:	[GREEN]
Product Capacity	:	1 Numbers/Day

This Consent to **Operate** is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under **GREEN** Category. This consent is subjected to terms and conditions specified overleaf. **This is being issued with reference to your application id 6844144 valid from 29/11/2021 to 28/11/2031.**

**NAWAL KISHORE JOSHI**

Digitally signed by NAWAL KISHORE JOSHI  
Date: 2021.12.08 10:17:54 +05'30'

ENVIRONMENTAL ENGINEER.



**DELHI POLLUTION CONTROL COMMITTEE**  
**GOVERNMENT OF NCT OF DELHI**  
 4<sup>th</sup> and 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMIRI GATE, DELHI-110006  
 visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-II/NGT/OA-506/2022 | 3720-21

Dated: 24/11/22

*Annexure-2 (Copy)*

**Subject: - Show Cause Notice for imposition of Environmental Damage Compensation.**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Air(Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, as amended to date , in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification Dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date, vide Notification of Ministry of Environment & Forest, Govt. of India, No. GSR 106 (E) Dated 20.02.1987.

And whereas, as per the mandatory provisions u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981, no person without the previous consent of the State Pollution Control Board (DPCC in case of Delhi) shall establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, you **M/s Gawar Construction Limited at Khasra No-632,635 Rectangle no-0, Village – Roshanpura, Tehsil- Najafgarh, Delhi-43**(hereinafter referred as "Addressee") are operating your aforesaid unit at the above said address and engaged in the activity of **Ready Mix Concrete Plants(without trade effluent discharge)**.

And whereas, an inspection of the unit was carried out by the officials of DPCC on 20.09.2022 and following are the observations:

1. Unit found operational and engaged in the activity of Ready Mix Concrete Plants (without trade effluent discharge).
2. Loose soil, sand and construction material that causes dust is found uncovered.
3. Unpaved surfaces and areas with loose soil are not sprinkled with water to suppress dust. Also the dust masks to prevent inhalation of dust particles were not provided to workers at the time of inspection.
4. Construction material found lying uncovered on the site at the time of joint inspection.
5. Proper dust mitigation measures were not being followed on the site.

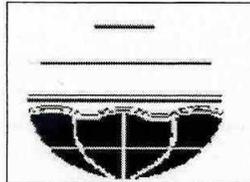
Now therefore, in view of the above, the Competent Authority in DPCC in exercise of powers conferred upon Delhi Pollution Control Committee, 33(A) of Water (Prevention and Control of Pollution) Act, 1974 u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, it is proposed that you addressee unit shall be directed to deposit Environmental Compensation of Rupees 2,25,000/-(Rupees two lakh twenty five thousand only) as per policy of DPCC in this regard for violation observed as above during the above mentioned visit.

By the way of this notice, you are hereby given an opportunity to submit your reply as to why the aforesaid proposed directions should not be confirm Your reply, if any, should reach to this office within **07** days from date of service of this notice, failing which it shall be presumed that you have nothing to say in this regard and the competent authority of DPCC shall be free to take action as proposed above.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

*(Signature)*  
**(Ajeeta Dayal Agrawal)**  
 Incharge, CMC-II

To,  
**M/s Gawar Construction Limited**  
**Khasra No-632,635 rectangle no-0,**  
**Village – Roshanpura,**  
**Tehsil- Najafgarh, Delhi-43**



**DELHI POLLUTION CONTROL COMMITTEE**  
**GOVERNMENT OF NCT OF DELHI**  
 4<sup>th</sup> and 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMIRI GATE, DELHI-110006  
 visit us at : <http://dpcc.delhigovt.nic.in>

⑨

F. No. DPCC/CMC-II/NGT/OA-506/2022 / 3718-19

Dated: 24/11/22

**Subject:- Show Cause Notice for Closure & Revocation of Consent under Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974, as amended to date.**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Air(Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, as amended to date , in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification Dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date, vide Notification of Ministry of Environment & Forest, Govt. of India, No. GSR 106 (E) Dated 20.02.1987.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, as per the mandatory provisions u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981, no person without the previous consent of the State Pollution Control Board (DPCC in case of Delhi) shall establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, you **M/s Gawar Construction Limited** at **Khasra No-632,635 Rectangle no-0, Village – Roshanpura, Tehsil- Najafgarh, Delhi-110043**(hereinafter referred as “Addressee”) are operating your aforesaid unit at the above said address and engaged in the activity of **Ready Mix Concrete Plants(without trade effluent discharge)**.

And whereas, an inspection of the unit was carried out by the officials of DPCC on 20.09.2022 and following were the observations:

1. Unit found operational and engaged in the activity of Ready Mix Concrete Plants (without trade effluent discharge).
2. Loose soil, sand and construction material that causes dust is found uncovered.
3. Unpaved surfaces and areas with loose soil were not sprinkled with water to suppress dust. Also the dust masks to prevent inhalation of dust particles were not provided to workers at the time of inspection.
4. Construction material found lying uncovered on the site at the time of joint inspection.
5. Proper dust mitigation measures were not being followed on the site.

Now therefore, in view of the above and as decided by the Competent Authority in Delhi Pollution Control Committee, conferred upon Delhi Pollution Control Committee u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 as amended to date, hereby issues the following proposed directions:-

1. That you (the addressee) shall close your unit with immediate effect.
2. That Consent to Operate (CTO) granted to you shall be revoked with immediate effect.
3. That the concerned Sub-Divisional Magistrate (SDM) shall take necessary action to ensure the effective closure of the Addressee unit with immediate effect.
4. That the concerned authority in DISCOM shall disconnect the electricity supply to the addressee unit with immediate effect.
5. That the concerned authority in DJB shall disconnect the water supply connection to the addressee unit with immediate effect.

By the way of this notice, you are hereby given an opportunity to submit your reply as to why the aforesaid proposed directions should not be confirmed. Your reply, if any, should reach to this office within 07 days from date of service of this notice, failing which it shall be presumed that you have nothing to say in this regard and the competent authority of DPCC shall be free to take action as proposed above.

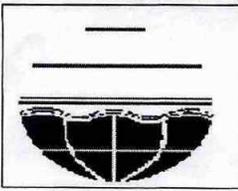
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This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

*Ajeeta*  
(Ajeeta Dayal Agrawal)  
Incharge, CMC-II

To,  
M/s Gawar Construction Limited  
Khasra No-632,635 rectangle no-0,  
Village – Roshanpura,  
Tehsil- Najafgarh, Delhi-43

Copy to Master File, CMC-II



(11)

**DELHI POLLUTION CONTROL COMMITTEE**  
**GOVERNMENT OF NCT OF DELHI**  
**4<sup>th</sup> and 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMIRI GATE, DELHI-110006**  
 visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-II/NGT/OA-506/2022/ 3765-3766

Dated: 9/12/22

**Subject: - Direction for imposition of Environmental Damage Compensation.** *Annexure-3 (Copy)*

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Air(Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, as amended to date , in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification Dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date, vide Notification of Ministry of Environment & Forest, Govt. of India, No. GSR 106 (E) Dated 20.02.1987.

And whereas, as per the mandatory provisions u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981, no person without the previous consent of the State Pollution Control Board (DPCC in case of Delhi) shall establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, you **M/s Gawar Construction Limited at Khasra No-632,635 Rectangle no-0, Village – Roshanpura, Tehsil- Najafgarh, Delhi-43**(hereinafter referred as “Addressee”) are operating your aforesaid unit at the above said address and engaged in the activity of **Ready Mix Concrete Plants(without trade effluent discharge)**.

And whereas, a joint inspection of the unit was carried out on 20.09.2022 by the officials of DM(South-West) and DPCC and following were the observations:

1. Unit found operational and engaged in the activity of Ready Mix Concrete Plants (without trade effluent discharge).
2. Loose soil, sand and construction material that causes dust is found uncovered.
3. Unpaved surfaces and areas with loose soil are not sprinkled with water to suppress dust. Also the dust masks to prevent inhalation of dust particles were not provided to workers at the time of inspection.
4. Construction material found lying uncovered on the site at the time of joint inspection.
5. Proper dust mitigation measures were not being followed on the site.

And whereas, Show Cause Notice for Imposition of Environmental Damage Compensation was issued to you(the addressee) on 24.11.2022.

And whereas, no reply from your side is received in this office till date, implying that you have nothing to say in this regard.

Now therefore, in view of the above, the Competent Authority in DPCC in exercise of powers conferred upon Delhi Pollution Control Committee, 33(A) of Water (Prevention and Control of Pollution) Act, 1974 u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 as amended to date, you(the addressee) are directed to **deposit Environmental Compensation of Rupees 2,25,000/-(Rupees two lakh twenty five thousand only)** as per policy of DPCC in this regard for violation observed as above during the above mentioned visit.

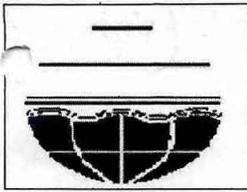
Failure to comply with the above directions will attract penal action under the provisions of the Water Act, 1974 and Air Act, 1981.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

*Ajeeta*  
**(Ajeeta Dayal Agrawal)**  
**SEE, CMC-II**

To,  
**M/s Gawar Construction Limited**  
**Khasra No-632,635 rectangle no-0,**  
**Village – Roshanpura,**  
**Tehsil- Najafgarh, Delhi-43**

Copy to:  
 Master File, CMC-II.



(12)

**DELHI POLLUTION CONTROL COMMITTEE**  
**GOVERNMENT OF NCT OF DELHI**  
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 visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-II/NGT/OA-506/2022 / 3767-3771

Dated: 9/12/22

To,

**M/s Gawar Construction Limited**  
**Khasra No-632,635 rectangle no-0,**  
**Village – Roshanpura,**  
**Tehsil- Najafgarh, Delhi-43**

**Subject:- Directions for Closure & Revocation of Consent under Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974, as amended to date.**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Air(Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, as amended to date , in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification Dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date, vide Notification of Ministry of Environment & Forest, Govt. of India, No. GSR 106 (E) Dated 20.02.1987.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, as per the mandatory provisions u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981, no person without the previous consent of the State Pollution Control Board (DPCC in case of Delhi) shall establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, you **M/s Gawar Construction Limited at Khasra No-632,635 Rectangle no-0, Village – Roshanpura, Tehsil- Najafgarh, Delhi-110043**(hereinafter referred as “Addressee”) are operating your aforesaid unit at the above said address and engaged in the activity of **Ready Mix Concrete Plants(without trade effluent discharge)**.

And whereas, a joint inspection of the unit by the officials of DM(South-West) and DPCC was carried on 20.09.2022 and following were the observations:

1. Unit found operational and engaged in the activity of Ready Mix Concrete Plants (without trade effluent discharge).
2. Loose soil, sand and construction material that causes dust is found uncovered.
3. Unpaved surfaces and areas with loose soil were not sprinkled with water to suppress dust. Also the dust masks to prevent inhalation of dust particles were not provided to workers at the time of inspection.
4. Construction material found lying uncovered on the site at the time of joint inspection.
5. Proper dust mitigation measures were not being followed on the site.

And whereas, in view of the above deficiencies, Show Cause Notice for Closure & Show Cause Notice for Revocation of Consent under Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974, as amended to date was issued to you (the addressee) on 24.11.2022.

And whereas, no reply from your side is received in this office till date, implying that you have nothing to say in this regard.

Now therefore, in view of the above, the Competent Authority in DPCC in exercise of powers conferred upon Delhi Pollution Control Committee, u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981, u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 as amended to date, following directions are being issued:-

1. That you (the addressee) shall stop the operations with immediate effect.
2. That Consent to Operate (CTO) granted to you shall be revoked with immediate effect.
3. That the concerned Sub-Divisional Magistrate (SDM) shall take necessary action to ensure the **effective closure of the addressee unit** with immediate effect.
4. That the concerned authority in BSES shall **disconnect the electricity supply** to the addressee unit with immediate effect.
5. That the concerned authority in DJB shall **disconnect the water supply** to the addressee unit with immediate effect.

Failure to comply with the above directions will attract penal action under the provisions of the Water Act, 1974 and Air Act, 1981.

This is being issued as per the approval of Competent Authority, DPCC.

  
(Ajeeta Dayal Agrawal)  
SEE, CMC-II

**Copy To:-**

1. The Sub-Divisional Magistrate SDM (Najafgarh) B 64A, Tehsil Rd, Tura Mandi, Nathu Ram Park, Masudabad, Najafgarh, New Delhi, Delhi 110043 to ensure effective closure/sealing of the said unit with immediate effect and send the compliance report to this office within 15 days.
2. The Chief Executive Officer, BSES, Rajdhani Power Ltd. BSES Bhawan, Nehru Place, New Delhi-110019- To disconnect the electricity supply to the said unit/ used by the unit with immediate effects and send the compliance report to this office within 15 days.
3. The Member (Water), Delhi Jal Board, Varunalaya, Phase-II, Jhandewalan, Delhi-110055 – To disconnect the water supply to the said unit with immediate effect and send the compliance report to this office within 15 days.
4. Master File.
5. Office copy.